

Statement - II*Allocation and Release of Funds from SDRF/NDRF during 2012-2013*

As on 17.08.2012

(Rs. in crore)

Sl. No.	Name of the State	Allocation of SDRF			Releases from SDRF		Releases
		Central Share	State Share	Total	1st Instalment	2nd Instalment	from NDRF
1	2	3	4	5	6	7	8
1.	Arunachal Pradesh	36.46	4.05	40.51	18.23	-	-
2.	Assam	261.73	29.08	290.81	255.495@	199.50	45.00#
3.	Manipur	7.16	0.80	7.96	-	-	-
4.	Meghalaya	14.54	1.61	16.15	-	-	-
5.	Mizoram	8.49	0.94	9.43	-	-	-
6.	Nagaland	4.93	0.55	5.48	6.94@	-	-
7.	Sikkim	22.57	2.51	25.08	-	10.75	50.00#
8.	Tripura	19.16	2.13	21.29	-	-	-
TOTAL		375.04	41.67	416.71	280.665	210.25	95.00

@ Released arrears of central share for the year 2011-12 during current year.

Released 'on account' basis.

*Note:-*Balance and 1st instalment of Centre's share of SDRF for the years 2011-12 and 2012-13 has not been released for non-submission of requisite confirmations and supporting documents by the State Government as mentioned in para 11 of the guidelines [viz, submission of utilization certificate, constitution of State Executive Committee (SEC), Annual report and creation of SDRF duly certified by the AG (A and E) of State etc.].

Mutual Legal Assistance Treaty between India and Pakistan

1946. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has initiated and provided Pakistan with the draft

of Mutual Legal Assistance Treaty (MALT) and Extradition Pact asking to take stern action on terrorism by signing an Agreement;

(b) if so, the details thereof;

(c) whether any positive response has been received from Pakistan Government in compliance with the said Pact; and

(d) the further steps taken/being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) During the India-Pakistan Home/Interior Secretary Talks held at Islamabad in Pakistan on 24-25 May, 2012, the Indian side handed over the draft of Mutual Legal Assistance Treaty (MLAT) to the Pakistan side in order to strengthen mutual cooperation in criminal matters. The two sides agreed in principle to initiate negotiations on MLAT.

Missing children in Delhi

†1947. SHRI PARVEZ HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of missing children registered in Delhi State, the figures thereof for the last three years;

(b) the State-wise figures of the above-mentioned untraceable/missing children for the last three years;

(c) whether any gang involved in the trafficking of human organs is behind it, as newspapers/media have been reporting about the complicity of organized criminal gangs/elements behind missing children; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The details of number of children up to the age of 18 years reported as missing to Delhi Police during the last three years 2009, 2010 and 2011 are as under:

† Original notice of the question was received in Hindi.